

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-336(PB)/2017

IN THE MATTER OF:

Ambab infortech Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

M/s NDTV Ethnic Retail Limited

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER

:- Mr. Kanti Mohan Rustogi, Adv.

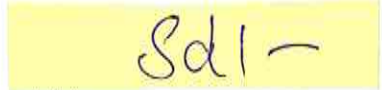
For the RESPONDENT

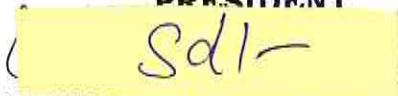
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ORDER

Order dated 06.09.2017 stands complied with and the respondent has now put in appearance.

On the request made on behalf of the respondent, hearing is deferred to 27th September, 2017.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**

19.09.2017
V. Sethi